Central Electricity Regulatory Commission
New Delhi

No. L-1/261/2021/CERC Dated: 04.11.2025

CORRIGENDUM

In the notification No. L-1/261/2021/CERC dated 31.08.2025 regarding the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Third Amendment) Regulations, 2025, published in the Gazette of India Extraordinary (Part-III, Section-4, No. 622) on 09.09.2025, the following corrections are made:

1. At Page 58 – Under Regulation 9.3.1, the words "effective date of GNA" shall be read as "firm Start date of Connectivity".
2. At Page 66- In Title of Clause (6) of Regulation 11A, the words "or Renewable power park developer" shall be inserted after the words "ESS (excluding PSP)".
3. At Page 67 – Under the first proviso of clause (1)(b) of Regulation 11C, the words "effective date of GNA" shall be read as "firm Start date of Connectivity".
4. At Page 68 – Under clause (1)(d) of Regulation 11C, the words "start date of Connectivity of 'Y'" shall be read as "firm start date of Connectivity of 'Y'".
5. At Page 76 – Under the main paragraph of clause (b-i) of Regulation 25.1, the words "and Conn-BG3 shall be encashed" shall be read as "and Conn-BG3 shall be encashed corresponding to relinquished quantum".

Sd/-
(Harpreet Singh Pruthi)
Secretary